

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-310/1993(Pt.)/\_5357/A

From :- Shri Kaushik Kumar Sharma,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Selina Begum,  
Presiding Officer,  
STAT, Assam, & Member, MACT-1,  
Kamrup(M), Guwahati.

Dated Guwahati the 28<sup>th</sup> October, 2021.

Sub: **Earned leave.**

Ref:- Your letter No. MACT/1941/21 dtd. 08.10.2021.

Madam,

With reference to the above, I am directed to inform you that your prayer for casual leave on 16.10.2021, could not be accepted, as you have already availed twelve days casual leave so far in the year 2021. Instead, you have been granted **earned leave on 16.10.2021 along with station leave permission from the morning of 12.10.2021 till the morning of 21.10.2021** (prefixing 12.10.2021 to 15.10.2021 and suffixing 17.10.2021 & 18.10.2021 to 20.10.2021), subject to submission of your application for earned leave in prescribed format along with Leave Admissibility Report from the office of Principal Accountant General (A&E), Assam. Further, you have been directed to hand over charge retrospectively to the in-charge District & Sessions Judge, Kamrup(M), Guwahati.

Yours faithfully,

Sd/-

**JT.REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-310(Pt.)/1993/5360/5358/A, dated 28.10.2021

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. The District & Sessions Judge, Kamrup(M), Guwahati.
3. The Project Manager, Gauhati High Court.

**JT.REGISTRAR (VIGILANCE)**

Rda